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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAI

C.P.NOS. 18/93 ino.A. 178/92 19/93 in O.A. 196/92 20-/93 inOA. 359/92 & 21/93 in O.A. 360/92.

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Date of Orders 5-1-96.

- 1. G.S. Ramprasad
- 2. M.Narasimha Rao.
- 3. K.V.L.N.Murthy.
- 4. J.S.Prasad.
- 5. D. Hamumantha Rao.
- 6. D.V.Sastry.
- 7. C.R. Sharma.
- 8. Durga Presad.
- 9. B. Venkateswarlu.
- 10. B. Nagoji Rao.
- 11. K.S.N.Raju.
- 12. Md.Karimuddin.
- 13. N.S.Murthy.
- 14. S.Ratnagopala Rao.

- 15. B. Nagesh Rao.
- 16. B.L.B. Venkata Rao.
- 17. N.P.V.R. Satyanarayana.
- 18. P.M. Krishna Rao.
- 19. G. Harikrishna.
- 20. G.V.Nageswara Rao.
- 21. G. Venkateswarlu.
- 22. B.Kotilingeswara Rao.
- 23. D. Mallikarjuna Rao.
- 24. T.Suryanarayana.
- 25. A. Satyamurthy.
- 26. K.A. Suryanar ayana.
- OA.178/92.
- ♣1. S.Sudhakar Gupta.
 - 2. D.Ramachandra Reddy.
 - 3. C.S.N.Prasad.
 - 4. M. Satyanarayana.
 - 5. N. Anjaneya Murthy.
 - 6. A.Jaramppa.
 - 1. N.V.S.Prakasam.
 - 2. K.Singaiah.
 - 3. M. Subba Rao.
 - 4. M.R.S.Prakasa Rao.
- 5. G.S.Prakasam.
- 6. P. Suryaprakasam.
- 7. Y.S.V.Subbaiah Sastry.
- 8. D.R. Krishnama Naidu.
- 9. D.V.S.S.R. Annineyulu.
- 10. R. Koteswara Rao.

- .. Applicants in C.P.19/93 in O.A. 196/92.
- 11. Kaveti Sangameswara Rao.
- 12. R.Jyothinath.
- 13. J.Gopalakrishnaiah.

..Applicants in () C.P.20/93 in O.A.359/9;

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- 1. K.V. Narasing Rao.
- 2. D. Venkatanarayana.
- 3. S. Subya Rao.
- &. K.S.S.Bhavachari
- 5. T.Ramaswamy.
- 6. S.Satyanarayana.
- 7. I-Venkataramana.
- B. J. Venkateswarlu.

in O.A. 360/92.

and

H.P.Wagle, Chairman
Telecom Commission
Ministry of Communication Dept.,
Telecommunications, Sanchar Bhavan,
New Delhi.

Respondent in All CPs.

Counsel for the Applicants: Mr. K. Lakshminarasimha, Advocate in All CP:

counsel for the Respondents: Mr.N.R.Devraj, Sr.CGSC. in C.P.19/93

Mr. N.V.Raghava Reddy, Addl.cGSC. in C.P.18/93 Mr. N.V.Ramana, Addl.cGSC. in C.P.20/93.

CORAM:

THE HON'BLE MR.A.B.GORTHI : MEMBER(ADMN)

...CONTD. 2

CP 18/93 in CA 178/92,

OF 19/93 in CA 196/92.

EF 20/93 in LA 359/92 &

Cr 21/93 in un 350/92.

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Ot. of Order:5-1-96.

(Order passed by Hon'die Justice Shri V. Neelaori Rab, Vice-Insirman).

As the same point is involved in all these conte pt petitions, they are being disposed of by a common order.

- are not in controversy for consideration of these contempt petitions. All these putitioners were lirect recruitmes to one piece of Dr. Ingineer. Terecom. The next production is to the post of set. Ingineer. Install position for production to the post of west. Ingineer is 5 years and they have to usuity TID Group-8 Examination. The seniority as per panel position at the time of selection as Gr. Ingineer was taken as pasts for consideration for production. The post of west. Ingineer was taken as pasts for consideration for production to the post of west. Ingineer. Index. When the selected in the earlier year were placed above those who were selected in the later year for consideration for promotion to the post of Asst. Engineer.
- Attahabad High Court proving for direction to the respondents therein i.e. the concerned authorities to take into consideration the year of passing in the qualifying examination of TES Group-B for fixation of seniority for consideration for promotion to the post of Asst.Engineer. Pending disposal of

examination were considered for promotion to the post of wist.

Inside an the posts of the seniority as per panel position at the time of selection as Jr. Engineers, and byfurther following the placement of these who were selected as Jr. Engineer in the table.

Letter year one these who posts in the later year.

Allahabad High Court on 20-2-85. Then various Dr.Engineers, under passed in the qualifying examination destiler to the date on which their seniors as per the panel position or the electron selection bears, filed the CAS on the file of the various benches of the C.A.T., These patitioners also filed that The CAS 178/92, 195/92, 359/92 and 350/92 on the file of this Bench. The C.A. filed by some of the Dr.Engineers in the Arincipal Bench was registered as the 1599/87 and Batch and allowed on 7-5-91 by foliowing the Budgement of the Milahabad digh Court in the 2739/81. The C.A. referred to herein waters on the rile of this dench was a silowed by following the Judgement of the principal sence in the 1599/87 & Batch. Special Leave retition as against the said order was dismissed on 6-1-92.

5. The operative portion of the order in GA 1599/87 & Batch is as under :-

"In view of the various judgments passed by this Tribunal in accordance with the spirit of the judgment given by the Hon'ble High Court of Allahabad as upheld by the Hon'ble Supreme Court of India in the case of Sri Parmanand Lal and Sri Grij Mohan, we direct that the penerits of the said

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herein also and they shall be deemed to have been promoted with effect from the date prior to a date of promotion of any person who passed the departmental examination subsequent to the applicants and their seniority be revised in T.E.S. Group 'B' cadre. They shall also be entitled to refixation of their pay with effect from the said date. This order shall be implemented within a period of three workers from the date a copy of this order is releived by the respondents. There shall, however, be no order as to costs."

But when In 2407/88 and Batch on the file or the principle Bench in regard to the similar matter had come up for consideration, the same was disposed or by the bench comprising one of us (member (Administrative)-who then specially deputed to the Principal Bench) denied backwages, but followed the jugement of the Frincipal Sench in BA 1599/87 in regard to the fixation of schiority of Jr.Engineers on the basis of the order of passing the qualifying examination for consideration for promution to the post of Asst.Engineer. on The file of Africant Civil Appeal No.1814/93 and Batch against the said order was disposed of by judgement dt.13-5-94. Therein it was observed that the Apex Fourt already affirmed Judgment of the Allahabad High Court in UF 2739/81 (T.P.Civil) No.417/93 in WP (Civil) No.460/92) the judgement of the Allahabed High bourt and hence there was no need to dwell on the same a form

7. While refering to the relief of backwages, the Apex Co

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cuserved as under :-

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"The only question which survives relates to declining the order for payment of back wages from the due date of promotion to the patitioners before the Tribunal and sme of the appellants/petitioners before us.

It would be noticed that the judgment of the Allanamad High Court was delivered in Writ petitions which were life, by two individuals as far pack as 1981 and the judgment was delivered in 1985 which was autirmed by this Court on 8th April, 1986. Most of the petitioners before the Tribunal filed their applications claimingpromotion from earlier date on the basis of the Allahapad High Court Judgment only in 1988. They will get refixeor their seniority and notional promotion with retrospective effect and would be entitled to fixation of their present pay which should not be less than to those who are immediately pelow them and the question is only whether they would be entitled to back wages from the date of notional promotion. We are of the view that the Tribunal was justified, in view of the peculiar circumstances of the case and anormity of the problem dealing with 10,000 persons. In declining to grant back wages except with effect from the date they actually worked on the higher post. The same view was taken by this Court in the aforesaid judgment of Paluru Ramakgishnaiah & others where this Court declined similar reliefs.

Learned counsel for the petitioners relied upon the decision of this Court in Union of India & others Vs. K.V.Jankiraman & others (1991 (4) SCC 109).

It will be noticed that Jankiraman's matter related to a case where the point involved was as to what benefits an employee, who is completely or partly exonerated in disciplinary criminal proceedings, is entitled to ano from which date in case involving scaled cover proceedure. The Bench in Jankiraman's

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date of promotion on relvision of seniority as a result of any decision of the Court effecting thousands of employees and revised seniority list being prepared in pursuance there of and notional premotion being granted with retrospect affect. The Special Leave Petition No.16698 of 1992 is accordingly dismissed." (amphasis supplied).

B. The case of the petitioners is that in view of the emphasised portion of the judgment of the Apex Court, their pay in the post of Asst. Engineer had to be notionally fixed on the date on which their respective junior was promoted as Asst. Engineer and besing on the same their pay on the date on which each of them assumed the charge of Asst. Engineer has to be fixed, and accordingly the errears have to be paid and as they are not paid, they were constrained to file this IC.

9. But the centention for the respondents is that inview of the judgement of the Allahabad High Court in Parmanend Lal's case (WP No.2739/81), the seniority list of A.E., a was revised by taking into consideration the data of passing the qualifying examination in TES Group-8, and they were adjusted in the vacancies that were available from time to time and the dates of the promotion of so called juniors (i.e. the senior, who were promoted on the basis of panel position or year of selection as J.E.S., but had become juniors as per revised seniority list) was revised deunwards by fitting them in the pest of A.E. on the date on which the

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turn for each of them on the basis of revised seniority had arisen, and that date was taken as basis for the national promotion of the seniors, and hence it was mere a case of gaining seniority in the cadre of AEs, and the question of payment of arresrs if any arise & en that basis. dust mult

For the sake of convenience, we will repeat the emphasised portion of the Apax Court order, and it is as under :=

> *They will get refixation of their saniority and notional prometian with retrospective effect and would be entitled to fixation of their present pay which should not be less than to those whe are immediately below them".

It was stated by the Apex Court that the seniors as par the revised seniority list will be entitled to notional premotion with retrospective effect. The notional prometion has to be given from the date on which the junior as per the revised senierity list actually assumed the charge as AE. The Apex Cour had not given any direction to re-cast the dates of promotion of the se called juniors to the dates on which the vacency in the post of AE would have been actually available to them. The learned standing counsel for respondents had not brought to our natice any rule or instruction where by preceedings can be issued to postpene the date of promotion of an employee/ effire, who was working in prometion post on being regularly premeted. It is not a case where the se called juniors were promoted purely on adhec basis. If on the bosis of the judgements of the Court or Tribunal some have to be placed

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above these who were already prometed, /fermer h ave to be given the regular or notional promotion as erdered, from the date on which the juniors actually promoted on regular basis. assumed charge of promotion post. If it were to be a with not ospection effect regular promotion from the date on which the junior assumed charge, such senior will be entitled to the arrears from that date itself. But if it is a case of notional promstion, the pay of that senior has to be fixed notionally in the prometien post as on the date on which the junior assumed promotion post on regular basis and then his pay in the promotional post on regular basis and then his pay in the premetional poet as on the date on which he actually assumed charge in the promotion post has to be re-fixed, and accordingly he will be entitled to the arrears from the date on which he actually assumed promotion post. The Apax Court observed **7** that as it was a case where about 10,000 employees have to get the benefit of promotion, and hence in the peculiar circumstances, the backwages were declined, and homes the order in regard to notional premotion was affirmed.

Tribunal/Court a number of employees have to be placed above the junior in the promotional post, and if there by it is found that the number of vacancies are less than the number of prametees, then the concerned authority may either create supernumerary posts or revert from the the junior/mast as per the revised seniority list, in regard to the excess of the

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prometers. In such a case one who was actually promoted earlier may get reverted while the senior who was actually promoted later may continue in the prometion post, but the question of postponement of the date of premotion dees not arise.

Anyhow when the respondents had not brought to our 12. notice any rule or principle where by an order can be issued to re-cast the date of promotion for giving effect of prometion from later date, when on the basis of order of premotion we fed that an said a info, the employee was working, the date of promotion cannot be re-fixed so as to be effective from later date. | But the question of reducing the placed in the seniority list can be by way of punishment. Eventhen he will not lose the pay that was already accrued to him by virtue of the prometion which he got on a particular day. Even in cases of such punishment, the question of re-fixation of the pay in the promotion post by treating the date of prometion of the senier on the basis of his placement in seniority list on punishment as the date of his promotion does not arise.

aideration of the fixation of pay, and also for the placement in the saniority list. The pay of the employee whe is premotion past as on the date on which he assumed the charge in the premotional past. The same cannot be altered except

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by way of punishment, so long he continues to work in the same promotion post. Ofcourse if on the basis of the orders of the Courts/Tribunals a number of emplayees have to be promoted and placed above one who was already promoted and if sufficient number of vacancies are not available in the promotion post, and if supernumerary posts are not created to adjust them, the question of reversion may arise and there by the pay of that erstuhile premotes has to be fixed in the payscale of lewer post as on the date of reversion. One may loss the seniority if a number of employees are placed above him, but there by his pay will not be effected so lang as he It is not the case of the respondents that \emptyset is not reverted. the so called juniors were reverted in implementation of the judgement of the Allahabad High Court in Parmanand Lal's case or the judgements of the various Benches of the C.A.T. which were affirmed by the Apex Court.

Unior Engineers on the basis of date of passing qualifying examination, they have to be given notional promotion as A.E. en the date on which their turn bed come. Though

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Permanand Lal's case was decided by Allahabed High Court efter the date of amendment of relevant Recruitment Rules for AEs, his it was ordered that the cases of applicants therein have to be considered as per pre-smended Rules, as those who passed the qualifying examination later to the data of passing the of of the courts The winn qualifying examination were promoted earlier to the date en which amended Rules come inte effect. Can it then be stated that they have to be given national premotion from a date later to the date on which amended Rules had come into effect? Hence when the Apex Court held that the seniors as per the revised semierity list are entitled to the notional prometion, it means promotion from a date earlier to the date of their actual promotion as such a situation, arisem where the juniors were promoted earlier to the date on which the seniors were promoted. Hence when it was stated that the seniors as per revised seniority lists are entitled for national promotion, the only meaning that can be given is that they are entitled for notional promotion from the date on which the respective junior assumed charge in the promotional post.

Hence we find that these patitioners have to be given notional promotion from the date on which the respec-15. tive junior as per the revised senierity list, actually assumed charge as Asst. Engineer, and as on that date the pay of each of them in the post of Asst. Engineer has to be fixed and thereafter the pay of each of them on the date en which he actually assumed as Asst. Engineer has to be E

and the arrears have to be paid basing on the same. ...12.

given as ordered by Apex Court.

- The revised senierity list which we are referring to is the seniority list whereby the year of passing the qualifying examination has to be taken as the basis, and if more than one passed in the qualifying examination in same year, their seniority as per the panel position at the time of selection or the year of selection has to be taken as the basis.
 - 17. Time for compliance is by 30-4-1996 felling which the arrears carry interest at the rate of 12% per annum from 1-5-1996. It will be without projudice to the paper of the applicants to move for contempt, if so advised.
 - 18. The Contempt petions are disposed of cacordingly.

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PATIENTA WIGHT!

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To

1. Shri H.P.Wagale, Chairman, Telecom Commission,
Ministry of Communication Dept.,
Telecommunication, Sanchar Bhavan, New Delhi.

2. One copy to Mr.K.Lakshminarasimha, Advocate, 16-11-20/13, Saleemnagar-2 Hyderabad-36.

3. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.

4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd

-- + N. V. Raghava Reddy, Addl. OGSC.CAT

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